
(2018) 09 CHH CK 0395

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 7057 Of 2018

Jagdish Dhakad

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: Sept. 25, 2018

Acts Referred:

- Code Of Criminal Procedure, 1973 - Section 439
- Indian Penal Code, 1860 - Section 363, 366, 376
- Protection Of Children From Sexual Offence Act, 2012 - Section 5(I), 6

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Fouzia Mirza, Shashank Thakur

Final Decision: Dismissed

Judgement

Prashant Kumar Mishra, J

1. Heard.

2. This is the second application under Section 439 of the Code of Criminal Procedure for grant of regular bail to the applicant, who has been arrested

in connection with Crime No.303/2017 registered at Police Station Supela District Durg (CG) for the offence punishable under Sections 363, 366, 376

of IPC and Section 5(I) & 6 of the POSCO Act.

3. After arguing for sometime, learned counsel for the applicant seeks permission of the Court to withdraw this application .

4. She is permitted to do so.

5. Accordingly, the bail application is dismissed.

6. The trial Court is directed to expedite the trial.